NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 156/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2017

NAME OF THE PARTIES:

Gorakh Prasad Gupta

V/s.

Phadnis Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

6

NAME

DESIGNATION

SIGNATURE

ORDER

T.C.P. No. 156/I&BC/NCLT/MB/MAH/2017

- 1. None present.
- 2. This is the Transfer Petition from the Hon'ble High Court. Admittedly, the requisite Form under the Notification No. GSR- 732(E) dated 30th 2017 of the Code has not been submitted before 15.07.2017.
- 3. Therefore, this Petition now stood Abated. Liberty is granted as per the Notification to file Fresh Petition, if deem fit, under the Code.
- 3. The Petition is disposed of as abated. To be Consigned to the Records.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 25.09.2017

M.K. Shrawat Member (Judicial)